

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 335/TL/2019

Subject : Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission License to Udupi Kasargode Transmission Limited.

Petitioner : Udupi- Kasargode Transmission Limited (UKTL)

Respondents : Power Company of Karnataka Limited and Ors.

Date of Hearing : 19.11.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties Present : Shri Harneet Kaur, Advocate, UKTL
Shri Abhisekh Kumar, Advocate, UKTL
Shri Aryaman Saxsena, Advocate, UKTL
Shri Ankit Kumar, RECTPCL
Shri Amit Chatterjee, RECTPCL

Record of Proceedings

Learned counsel for the Petitioner, Udupi Kasargode Transmission Limited submitted that the present Petition has been filed under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 (Act) read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 (Transmission Licence Regulations) to establish Transmission System for "400 kV Udupi (UPCL)-Kasargode D/C line" on Build, Own, Operate and Maintain (BOOM) basis.

2. The Commission observed that as per Section 15 (2) of the Act and Regulation 7(7) of the Transmission Licence Regulations, the Petitioner was required to publish notice of its application within 7 days after making the application. However, the Petitioner has not complied with the above provisions. In response, learned counsel for the Petitioner submitted that the Petitioner is about to publish the notice within a couple of days.

3. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to comply with the requirements under the Act and Transmission Licence Regulations at the earliest. The Commission further directed the Petitioner to submit, on affidavit, the details of the notice published in the newspapers in terms of Regulation 7 (10) of the Transmission Licence Regulations.

4. The Commission further observed that CTU is required to submit its recommendations in terms of Section 15 (4) of the Act and Regulation 7 (11) of the



Transmission Licence Regulations. However, in the present case, recommendations of CTU have not been received so far. The Commission directed CTU to submit the following detailed information/clarification on affidavit, by 6.12.2019:

(a) that CTU has complied with the provisions of the Central Electricity Regulatory Commission (Planning, Coordination and Development of Economic and Efficient inter-State Transmission System by Central Transmission Utility and other related matters) Regulations, 2018; and

(b) Recommendations on the proposal made in the application, if any.

5. Subject to above, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

